

Shri M.V. CHANDRASHEKHARA MURTHY: This issue has been raised last week also. That will be taken by the administrative Ministry. They have taken note of that.

MR. CHAIRMAN: I think, the assurance has been given by the concerned Ministry.

SHRI M.V. CHANDRASHEKHARA MURTHY: Hence I appeal to the hon. Member, Shri Ram Naik to withdraw all the cut motions and I also appeal to the Members of this House to support the Supplementary Demands for Grants.

MR. CHAIRMAN: Are you withdrawing the cut motions?

SHRI RAM NAIK: Since the reply is not satisfactory, I am not withdrawing my cut motions.

MR. CHAIRMAN: I shall now put the cut motions moved to the Supplementary Demands for Grants (General) for 1994-95 to vote.

Cut Motion Nos. 1, 2, and 3 were put and negatived.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (General) for 1994-95 to vote:

The Question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ended 31st day of March, 1995 in respect of the following demands entered in the second column thereof—Demand Nos. 4, 5, 6, 11, 15, 27, 29, 38, 40, 41, 46, 47, 49, 58, 69, 71, 78, 80, 83, and 86."

The motion was adopted.

15.49 Hrs.

APPROPRIATION (No. 6) BILL, 1994

[English]

MR. CHAIRMAN: Now, we take up item Nos. 21 and 22, Appropriation Bill for introduction, consideration and passing.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce*. Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: introduce** the Bill.

MR. CHAIRMAN: The Minister may now move the Bill for consideration.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move**.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of India for the services and of the financial year 1994-95, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The Motion was adopted.

clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

"That the Schedule stand part of the Bill. The motion was adopted."

The Schedule was added to the Bill.

MR. CHAIRMAN: The Question is:

That clause 1, the enacting Formula and the long Title stand part of the Bill. *The motion was adopted.*

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.53 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1994-95

MR. CHAIRMAN: The House shall now take up discussion on the Supplementary Demands for Grants (Railways):

Motion moved:

"That the Supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March,

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**Introduced/moved with the recommendation of the President.